

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-43(ND)/2018

IA-4920/2021, IA/1939/2021, IA- 1197/2024

IN THE MATTER OF:
TDT Copper Ltd

... **Applicant/Petitioner**

Versus

Ujala Pumps Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Fiza Chopra in IA-1197/2024, Adv.
Kewal Krishan Saini in IA-4920/2021

For the Respondent : Adv. Abhimanyu Bhandari, Adv. Nattasha Garg,
Adv. Thakur Ankit Singh for R2 to R4 in
IA-4920/2021

For the Liquidator : Adv. Ajay Kumar Jain, Adv. Sourit Arora, Adv.
Dinesh Sood

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-4920/2021: As prayed by Ld. Counsel for the Applicant, the hearing is deferred to 28.05.2024.

IA-1939/2021: Let the application be listed on 28.05.2024.

IA-1197/2024: Ld. Counsel for the Applicant submitted that the fate of the present application depends upon the fate of IA-4920/2021. The issue raised by her in the present application is regarding the valuation of the assets of the corporate debtor (intellectual property).

Issue notice. Ld. Counsel for the Liquidator accepts notice and seeks an opportunity to file reply to the application within two weeks. Allowed.

List on 28.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)